## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-WP(C) No. 54/2020 EMG-CM Nos. 128 & 129/2020 (Through Video Conferencing)

Shahnaz Akhtar ...Petitioner(s)

Through:- Mr. M. I. Sherkhan, Advocate (Through Video Call)

v/s

Union Territory of J&K and others

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

## ORDER

## EMG-CM No. 129/2020

- 1. Learned counsel for the petitioner submitted that due to lockdown in the City because of Corona-virus, he had not been able to get the Court fees to be annexed with on this petition. He seeks some time to do the needful after the Court re-opens.
- 2. The application is allowed. The petitioner is permitted to submit Court fees in the Registry in terms of the Circular No. 16/GS dated 29.03.2020 issued by the High Court.
- 3. The application is disposed of, accordingly.

## EMG-WP(C) No. 54/2020

Learned counsel for the petitioner submitted that he may be permitted to withdraw the present writ petition with liberty to approach the Central Administrative Tribunal for the relief prayed for therein.

Ordered accordingly.

(RAJESH BINDAL) JUDGE

Jammu 05.06.2020 Vijay

Whether the order is speaking: Whether the order is reportable:

Yes/No. Yes/No